

Procedure for Recruitment of Scheduled Castes and Scheduled Tribe Candidates against Reserved Seats

4727. SHRI S. M. SIDDAYYA: Will the **PRIME MINISTER** be pleased to state:

(a) whether at the second meeting of the High Power Committee to review the performance in recruitment of Scheduled Castes and Scheduled Tribes in services/posts under the control of the Central Government, held in November 1969, a suggestion was made by a senior member that when qualified candidates of Scheduled Castes and Scheduled Tribes were not available against reserved vacancies, it would be more practicable if the D.G.E.&T. allowed employers to issue advertisements in the papers direct calling for applications from these candidates rather than issuing a combined advertisement by D.G.E.&T. in this regard;

(b) whether this proposal was examined, and if so, the result thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) The suggestion was examined in consultation with the Directorate General of Employment & Training. The position is that a consolidated advertisement is regularly issued by the Directorate General of Employment & Training every fortnight on an all India basis and in all the regional languages of the country on the pattern followed by the Union Public Service Commission. Copies of the consolidated advertisements are forwarded to all the Employment Exchanges and Scheduled Castes and Scheduled Tribes associations recog-

nised for the purpose of notifying reserved vacancies, with a request to bring the advertisements to the notice of suitable candidates known to them. It might not be possible for individual establishments to take these steps and to arrange for such a wide publicity. The advertisements issued by the Directorate General of Employment and Training are thus more effective and, therefore, no change in the existing procedure was considered necessary. The position stated above was noted by the High Power Committee at a subsequent meeting.

(c) Does not arise.

Amount Deposited in Foreign Banks by Shri Shanti Prasad Jain

4738. DR. LAXMINARAIN PANDEYA: Will the **PRIME MINISTER** be pleased to state:

(a) whether Shri Shanti Prasad Jain has deposited a large sum of amount in foreign banks;

(b) if so, the names of banks and the city in which these banks are situated with the amount deposited in each bank and the total amount thus deposited in foreign banks; and

(c) the action being taken for the irregularities?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) to (c). In 1958, the Directorate of Enforcement registered a case against Shri Shanti Prasad Jain for maintenance of accounts abroad. Investigations revealed his maintenance of an account with Deutsche Bank Aktiengesellschaft, West Germany. The money in his account totalling D.M. 16,89,429.50 was credited by some firms in West Germany who had business dealings with Shri Jain to enable